

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not filed.

2/2/04

Bench

Rejoinder not filed.

Vice-Chairman (I)

Vice-Chairman (A)

2/2/04

Bench

Or. Dr. 1.7.02

Rejoinder not filed.

2/2/04

Bench

Or. Dr. 5.8.02

Rejoinder not filed.

2/2/04

Bench

for hearing

2/2/04

Bench

for Hearing

2/2/04

Bench

for hearing

Bench

10/3

Order dt. 11.2.2004

On the prayer of Ld. Counsel for the applicant, adjourned to 27.2.04 for final hearing. No further time will be allowed.

Vice-Chairman (I)

Vice-Chairman (A)

Order dated 27.02.04.

On the prayer of Mr. P.K. Padhi, Ld. counsel for the applicant, as a last chance, the matter is adjourned to be taken up on 11.03.2004.

Vice-Chairman 27/2

Member (B)

11.03.04

On the prayer of the counsel for the applicant, adj. to 23.03.2004.

Vice-Chairman (P)

Member (B)

Order dated 24.3.2004.

Heard Shri P.K. Padhi, the learned counsel for the applicant and Shri A.K. Bose, the learned Senior Standing Counsel for the respondents.

2. Shri Pradipta Kumar Samanta, by filing this Original Application, has approached the Tribunal to adjudicate the matter regarding selection of Respondent No.4 as E.D.D.A., Kalarabanka B.O. and also to

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Or. dt. 11.03.04
for hearing.

Bench

Or. dt. 24.03.04

Copies of order
prepared for counsel
for both sides.

30/3/04
80(5)

direct Respondent No.3 to make fresh selection from among the other candidates including the applicant. The appointment to the post of EDDA, Kalarabanka B.O., has been a subject-matter of judicial scrutiny in O.A.No.154 of 1999 which was filed by Respondent No.4 and O.A.No.190 of 2000 filed by the ^{present} ~~same~~ applicant. While OA No.190 of 2000 was disposed of by this Tribunal by its order dated 7.11.2000 where the prayer of the present applicant for considering his application for appointment against the post of EDDA was negatived on the ground that the post having been filled up and no vacancy being in existence in that Post Office, the prayer of the applicant was liable to be rejected and was accordingly rejected. The other case, i.e., OA No.154 of 1999 in which the Tribunal allowed the O.A. of Respondent No.4 has been carried to the Hon'ble High Court of Orissa in OJC No.3768 of 2001. As the question of selection to the post of EDDA, Kalarabanka, has already been adjudicated by us in OA No.154 of 1999 and OA No.190 of 2000, the present O.A. is barred by resjudicata and accordingly the same is dismissed. However, the applicant, if he is so advised, may implead himself as a party in OJC No.376 of 2001 pending before the Honb'ble High Court of Orissa.

No costs.

(M. R. MOHANTY)
MEMBER (JUDICIAL)

Ansaw
(B. N. SOM)
VICE-CHAIRMAN